



2026:AHC:1036

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19442 of 2025

Ratnesh Kumari

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Archana Singh, Bramh Narayan Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri B.N.S. Rathore, learned counsel for the writ petitioner and Sri Vivek Singh, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the father of the writ petitioner, who was working in the Police Department expired on 25.02.2024 and the mother of the writ petitioner also expired prior to it on 30.11.2021. The petitioner is a divorcee and she is fully dependent upon her father.
3. Prayer in the present writ petition is for a direction to the respondents to consider the claim of the writ petitioner for grant of family pension.
4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.2.
5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.2, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of three months, from the date of production of certified copy of the order. In case Respondent no.2 finds that the claim of the writ petitioner is to be decided by any other authority, the papers shall be sent to that authority after due intimation to the writ petitioner.

January 6, 2026

N.S.Rathour

(Vikas Budhwar,J.)